

Appellate Tribunal for Electricity
Appellate Jurisdiction

A.F.R. No. 622 of 2006

Present:- Hon'ble Mr. Justice E. Padmanabhan- Judicial Member
Hon'ble Mr. H.L. Bajaj – Technical Member

Calcutta Chambers of Commerce

.....Appellant/s

Versus

Calcutta Electricity Supply Co. Ltd. & Ors.

...Respondents

Dated 28th July, 2006.

ORDER

None appears for the appellant.

The papers relating to the above AFR No. 622/06 were placed before us, since the appellant/petitioner has filed an application to withdraw the appeal. It is seen from the affidavit filed on behalf of the petitioner that the petitioner association has resolved not to prosecute the appeal by resolution dated 26th June, 2006.

As a matter of fact, the appeal has not been taken on file nor been admitted nor it is pending on the file of this Appellate Tribunal. Therefore, the question of withdrawal of appeal will not arise.

It is well open to the appellant to get return of the appeal papers from the Registry including Bank Draft.

(Mr. H.L. Bajaj)
Technical Member

(Mr. Justice E. Padmanabhan)
Judicial Member